

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JATPUR BENCH, JATPUR.

OA 67/2002

DATE OF ORDER : 18.11.2002

Bajrang Lal Mali son of Shri Balu Ram Mali aged about 53 years, resident of 3/343, Malviya Nagar Jaipur. Presently holding Post of Assistant Audit Officer, Jaipur.

....Applicant.

VERSUS

1. The Comptroller and Auditor General of India, 10, Bahadur Shah Jafar Marg, Inderprath Estate, New Delhi.
2. Deputy Comptroller & Auditor General, 10 Bahadur Shah Jafar Marg, Inderprath Estate, New Delhi.
3. The Accountant General Audit-T, Near Statue Circle, A.G. Office, Jaipur.

....Respondents.

Mr. Vinod Goyal, Counsel for the applicant.

Mr. Gaurav Jain, Counsel for the respondents.

CORAM

Hon'ble Mr. G.C. Srivastava, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

PER HON'BLE MR. G.C. SRIVASTAVA, MEMBER (ADMINISTRATIVE)

In this OA, the applicant who was working as Assistant Audit Officer has challenged the penalty of reduction of pay by one stage from Rs. 8700/- to Rs. 8500/- for one year from 1.10.2000 with cumulative effect, imposed by the Disciplinary Authority vide order dated 18.9.2001 (Annexure A/2) and order passed by the Appellate Authority vide order dated 10.8.2001 (Annexure A/1) and has prayed that the aforesaid orders be quashed and set aside.

2. The respondents have contested the OA and have filed detailed reply. In Para 6 of their reply, the respondents have stated that the Revision Petition filed by the applicant is under consideration by the Revisionary Authority. Therefore, the present OA is premature and deserves to be dismissed with cost.

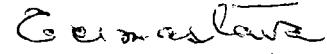
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3. After hearing the learned counsel for the parties, we are of the considered view that the OA is premature as Revision Petition filed by the applicant is still under consideration by the Revisionary Authority and, therefore, the OA deserves to be dismissed. Accordingly the OA is dismissed ~~being premature~~. We, however, direct that the revision petition of the applicant be decided within a period of three months from the date of receipt of a copy of this order. If the applicant is aggrieved with the final order passed by the Revisional Authority, he is at liberty to approach this Tribunal once again by filing a fresh OA.

4. No order as to costs.


(M.L. CHAUHAN)

MEMBER (J)


(G.C. SRTVASTAVA)

MEMBER (A)

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